

Dis No 658
07/02/2018

PROCEEDINGS OF THE DISTRICT JUDGE, SRIKAKULAM
PRESENT:-SMT.V.B. Nirmala Geethamba
PRINCIPAL DISTRICT JUDGE, SRIKAKULAM.

- Sub:- Conferences – Periodical Conferences – District Judicial Officers Conference on 18.02.2018 at 10.00 A.M., in the District Court Premises, Srikakulam – Presided over by Hon'ble Sri. Justice G. Shyam Prasad, Judge, High Court of Andhra Pradesh and Telangana and Administrative Judge, Srikakulam District - Statistical information for the period from 01.07.2017 to 31.12.2017 – Called for – Attendance of all the Judicial Officers in the District - Requested – Regarding.
- Ref:- Hon'ble High Court's letter in Roc No.1101/ E4/2012 Dated 15.11-2010.

ORDER DATED 07.02.2018.

All the Judicial Officers in the District are hereby informed that it is proposed to hold District Judicial Officers Conference, on 18.02.2018 at 10.00 A.M in the District Court premises, Srikakulam and Administrative Judge of Srikakulam District in the District court premises

Hence, all the Judicial Officers in the District are requested to submit the statistics for the period from 01-07-2017 to 31-12-2017 in prescribed proformas enclosed herewith by 12.02.2018 without fail along with brief explanations in Four sets for Pre-2012 matters of District Judges, Pre-2012 matters of Senior Civil Judges and Pre-2012 of Junior Civil Judges and Judicial Magistrates of 1st Class, non disposal of identified matters, cases relating to Under Trial Prisoners, N.B.W. pending cases, Cases relating to the D.V.C. Act, cases relating to Senior Citizens pending and lists of stayed matters with correct case numbers of the Hon'ble High Court as on 31.12.2017

All the Judicial Officers are instructed to attend the Conference on 18.02.2018 in the District Court premises, Srikakulam and they are further instructed to get ready with the up to date information as on 31.12.2017 with regard to Pre-2012 matters of District Judges, Pre-2012 Cases of Senior Civil Judges and Pre-2012 Cases of Junior Civil Judges and Judicial Magistrates of 1st Class relating to Identified Cases, Cases relating to Senior Citizens, Cases relating to U.T. Prisoners, N.B.Ws, D.V.C. Act and Stayed matters as on the date of Conference.

All the Chief Ministerial Officers are instructed to verify the correctness of statistics submitted to the District Court carefully and see that the statements and explanations and list of stayed matters must reach the District Court positively before 12.02.2018 through Special Messenger concerned staff member. Any delay would be viewed seriously.

All the Judicial Officers are hereby informed that the topics mentioned in the Agenda will be discussed in the Conference.

AGENDA

1. Pendency of cases
2. Disposals of old cases – Progress (Target 5 + 0)
3. Pre-2012 Old Cases Pendency.
4. Non-Disposal of Identified Cases, Explanations.
5. Review of Work
6. Stayed Matters
7. Deputation of more staff to heavy pendency Courts
8. Matters relating to budget, repairs to buildings and amenities
9. Staff Problems
10. Officers Problems
11. Relationship with Bar
12. Legal Aid, Lok Adalats and Legal Literacy Camps.

Encl:- Proforma.


PRINCIPAL DISTRICT & SESSIONS JUDGE,
SRIKAKULAM

To
I Additional District Judge, Srikakulam with a request to make necessary in-charge arrangements for the Judicial Magistrate of 1st Class in the District so as to attend enable them selves to the District Judicial Officers Conference.

The Chairman, Permanent Lok Adalta for Public Utility Services, Srikakulam

All the Judicial Officers in the District

Copy to the Secretary, District Legal Services Authority, Srikakulam.

Copies to all Superintendents, E.C, ASBC, OPBC and CrI.B.C. of the District Court, Srikakulam.

& O.R. Court, Srikakulam.